

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA No. 914 of 2019 in
DFR No. 1942 of 2019

Dated : 07th May, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

IL&FS Tamil Nadu Power Company Ltd.

...Appellant(s)

Vs.

Power Grid Corporation of India Limited & Ors.

...Respondent(s)

Counsel for the Appellant(s):

Mr. Nishant Kumar
Mr. Lakshyajit Singh Bagwdwal
Mr. Ambuj Dixt
Mr. Tushar Srivastava
Mr. Hemant Singh

Counsel for the Respondent(s):

Ms. Suparna Srivastava for R-1

ORDER

IA No. 914 of 2019
(Application for urgent listing)

We have heard learned counsel for the applicant/appellant. For the reasons set out in the application, the Application is allowed and disposed of accordingly.

DFR No 1942 of 2019

List the matter on **09-05-2019**, subject to curing of defects by the applicant/appellant.

(S. D. Dubey)
Technical Member
pr/vt

(Justice Manjula Chellur)
Chairperson